CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

OA No. 200 of 1999

Tuesday, this the 26th day of June, 2001

CORAM

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

T.A. Krishnan,
 Telecom Technical Assistant, Office of the
 Sub Divisional Engineer (Maintenance-II),
 E 10 B Exchange, Kunnamkulam
 (Residing at Thazhathupurackal House,
 PO Thalakottupara, Via Kechery, Thrissur Dist.)

.. Applicant

By Advocate Mr. Shafik M.A.

Versus

- Union of India represented by the Secretary, Ministry of Communication, Sanchar Bhavan, New Delhi.
- 2. The Chief General Manager, Department of Telecommunication, Kerala Circle, Thiruvananthapuram - 695033

.. Respondents

By Advocate Mr. S. Krishnamoorthy, ACGSC

The application having been heard on 26-6-2001, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

The applicant seeks the following reliefs:-

- "(i) to call for the records relating to Annexure Al to A4 and to declare that the prescription of six years regular service as TTA for being eligible to appear in 35% Screening Quota of the JTO vacancy for the years 1996, 1997 and 1998, is illegal, illogical and arbitrary in view of the fact that none of the TTAs have completed such six years regular services in Kerala Circle.
- (ii) to declare that the applicant is eligible and entitled to appear in the 35% Screening Test for the vacancies of JTOs as notified in Annexure A2 irrespective of the fact that he has not completed six years service as TTA.

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- (iii) to direct the Respondents to permit the applicant to compete in the qualifying Screening Test eventhough he has not completed six years of regular service as TTA.
- (iv) to pass any other order or direction which this Hon'ble Tribunal may deem fit and proper in the circumstances of this case.
- (v) to award cost of this Proceedings."
- 2. When the OA was taken up, the learned counsel appearing for the respondents on oral instructions submitted that the applicant has not come out successful in the screening test for promotion to the cadre of Junior Telecom Officers though the applicant was allowed to appear for the screening test in the light of the interim order.
- 3. The learned counsel appearing for the applicant submitted that in that situation there is nothing further for the applicant to pursue in this OA.
- 4. Accordingly, the Original Application is dismissed. No costs.

Tuesday, this the 26th day of June, 2001

G / RAMAKRÍSHNAN ADMINISTRATIVE MEMBER

A.M. SIVADAS
BER JUDICIAL MEMBER

ak.

List of Annexure referred to in this order:

- 1. Al True copy of the letter No.5-11/99 NCG dated 12-1-1999 issued by the 1st respondent.
- 2. A2 True copy of the Notification No. Rectt/30-6/99 dated 3-12-1998 issued by the 2nd respondent.
- 3. A3 True copy of the duly filled Proforma Application No.nil dated 21-12-1998 submitted by the applicant before the respondents.
- 4. A4 True copy of the representation No.nil dated 1-2-99 submitted before the respondents.